

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 649/TT/2020

Subject : Petition for determination of transmission tariff of 2019-24 tariff period of two assets under “ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)” in Northern Region.

Date of Hearing : 6.2.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 17 Others

Parties present : Shri Arjun Agarwal, Advocate, GPTL
Shri Bipin Bihari Rath, PGCIL
Shri Prashant Kumar, PGCIL
Shri Nitish Kumar, PGCIL
Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The order in the instant petition was reserved on 1.8.2022. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The representative of the Petitioner submitted that pleadings had been completed in the matter, and the arguments were heard. Therefore, the order may be issued in the matter.

3. Learned counsel for Respondent No.18, Gurgaon Palwal Transmission Limited (GPTL) submitted that GPTL has filed Petition No. 90/MP/2020 claiming that its associated transmission line was affected by *force majeure* events and it has bearing in the instant matter and that the Commission vide RoP dated 15.9.2022 has already reserved the order in Petition No. 90/MP/2020. Learned counsel for GPTL also pointed out that as per RoP dated 1.8.2022 in Petition No. 649/TT/2020, the order in the present petition has to be issued after the issuance of the order in Petition No. 90/MP/2020.



4. After hearing the parties, the Commission observed that the order in the instant matter will be issued after the order in Petition No. 90/MP/2020 is issued, as observed by the Commission in RoP dated 1.8.2022 in Petition No. 649/TT/2020. The Commission further directed that Petition No. 90/MP/2020 be listed as the coram of the commission has changed.

5. Accordingly, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

